

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

CP.20/38/2017 in OA./20/1153/2016
Dated: 12/1/2018

BETWEEN:

1. B. Chandrasekhar Rao,
S/o. Lakshmana Rao,
aged about 47 years,
Occ: Loco Pilot (Passenger),
O/o. The Chief Crew Controller,
South Central Railway,
Vijayawada Division,
Rajahmundry, East Godavari District.

2. T. Durga Rao,
S/o. Veeraswamy,
Aged about 36 years,
Occ: Loco Pilot (Passenger) (Diesel),
O/o. The chief Crew Controller,
South Central Railway,
Vijayawada Division,
Vijayawada, Krishna District. Applicants

AND

1. Ashok Kumar Yadav
The General Manager,
South Central Railway,
Rail Nilayam, Secunderabad.

2. The Divisional Railway Manager,
South Central Railway, Vijayawada Division,
Vijayawada.

3. The Sr. Divisional Electrical Engineer (TRSO),
South Central Railway, Vijayawada Division,
Vijayawada.

4. The Sr. Divisional Mechanical Engineer,
South Central Railway, Vijayawada Division,
Vijayawada.

5. M. Sreeramulu,
The Sr. Divisional Personnel Officer,
South Central Railway, Vijayawada Division,
Vijayawada. Respondents

(Respondents No.2,3 and 4 are not necessary parties)

Counsel for the Applicant : Mr. KRKV. Prasad, Advocate
Counsel for the Respondents : Mr. N. Srinatha Rao, SC for Rlys.

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Hon'ble Mr. Justice R. Kantha Rao, Judicial Member
Hon'ble Mrs. Minnie Mathew, Administrative Member

ORAL ORDER

{Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member}

By order dated 12.01.2018 this Tribunal disposed of the OA cancelling the Notification dated 28.10.2016. The learned counsel for the Respondents submits that since the Notification is cancelled, the Contempt Petition need not be proceeded with further. Learned counsel for the applicant would submit that in spite of the interim order passed by the Tribunal, the respondents alerted the employees to get ready for the 2nd Notification and hence the respondents shall be punished for contempt. Since the 2nd Notification is cancelled and also in view of the fact that the respondents did not issue any further notification, we are not inclined to proceed with the Contempt Petition. Hence, the CP is closed.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

Dated the 12th January, 2018
(Dictated in the Open Court)

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